



2026:AHC:35869

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2417 of 2026

Tikaram

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Subhash Singh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pawan Kumar Singh (AoR A/P 0446/2015) holding brief of Sri Subhash Singh Yadav, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The case of the writ petitioner is that the writ petitioner was appointed on the post of Police Constable on 31.10.2018, however, he was accorded provisional pension, the writ petitioner came to be convicted in a criminal case under Section 223 IPC on 24.08.2021 and on an appeal on 10.09.2024, the appellate court proceeded to allow the same in part while though affirming the conviction under Section 223 IPC but the signatures was modified to the extent and the appellant-writ petitioner was directed to file two bonds each before the District Probation Officer, Chitrakoot to the tune of Rs. 50,000/- and Rs. 5,000/- cost of proceedings is also imposed on each convict under Section 5(b) of the Probation Offenders Act, 1958. Learned counsel for the writ petitioner submits that the writ petitioner is entitled to full pension.

3. Learned Standing Counsel submits that whatever might be once the conviction stood affirmed then merely because, the writ petitioner signatures has been modified would not be a ground to accord full pension.

4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Finance and Controller, Police Headquarters, Lucknow by **27.02.2026**. Thereafter, the third respondent

shall decide the claim of the writ petitioner within a period of two months.

February 18, 2026
Rajesh

(Vikas Budhwar,J.)